

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**CA 504/2023 CA 90/2024 CA 92/2024 IA 29/2024 In CP/306(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 05.04.2024**

NAME OF THE PARTIES:      **OM PRAKASH AGARWAL V/s GEE**  
**LIMITED**

Section 241(1) of the Companies Act, 2013

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**ORDER**

1. Mr. Ravi Kadam, Senior Counsel a/w Mr. Gaurav Joshi, Senior Counsel a/w Mr. Manvendra Kane, Ms. Amruta Thakur, Ms. Divya Raut, Advocate i/b W. S. Kane & Co. appeared for the Petitioners.
2. Mr. Janak Dwarkadas, Senior Counsel a/w Mr. Ankit Lohia, Counsel, a/w Ms. Bindi Dave, Mr. Aayesh Gandhi, Mr. Gaurang Samel, Advocate i/b Wadia Ghandy & Co. appeared for the Respondent no. 2 & 3.
3. Heard CA 504/2023 CA 90/2024 CA 92/2024.
4. Both parties are directed to place on record their brief notes within one week.
5. Intervener who represents some group of public shareholders shall also at liberty to file short note within one week.
6. List this matter on **10.04.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**